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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 107/2017 In C.P.(CAA) No. 9/230-232/NCLT/AHM/2017  
With C.P.(CAA) No. 9/230-232/NCLT/AHM/2017 (New)  
Gujarat High Court CA no. 472/2016**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.05.2017**

Name of the Company: Icenet Pvt. Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	TANVISH BHATT	Advocate	Petitioner	P. Bhatt
2.	RAHUL DEV	Advocate	Petitioner	Rahul Dev

**ORDER**

Learned Advocate Mr. Tanvish Bhatt with Learned Advocate Mr. Rahul Dev present for Petitioner.

Heard arguments of Learned Counsel for Applicant.

This Application is filed seeking a direction to the Regional Director to submit its representation on the scheme.


On perusal of the record show that Regional director filed two representation dated 21.04.2017 and 03.05.2017. from the above said representation of Regional Director it appears that for want of balance sheet of the applicant for the year 2016 the Regional Director could not furnish its full-fledged representation on the scheme.

The Regional Director in its representation dated 03.05.2017 expressed its willingness to submit further representation if there is a direction from this Tribunal.

Applicant is also seeking similar direction.

Hence, Applicant is at liberty to make a request to regional director to send its representation on the scheme and the Regional Director if he so chooses he may send his representation to this Tribunal.

Application is disposed of accordingly.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 12th day of May, 2017.